

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Jammu)**

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**Subject: Writ petition (Civil) No. 69/2016 titled Ashwani Kumar  
Upadhyay Vs. Union of India & Anr.**

**CIRCULAR**

No: 96

Dated: 11/12/2018

In pursuance of the directions dated 04.12.2018 passed by the Hon'ble Supreme Court in the subject case, all the Courts within the jurisdiction of the High Court of Jammu & Kashmir before whom criminal cases involving former and sitting legislators are pending are directed to fix a calendar for each of these cases to be taken up on day-to-day basis giving priority to the trial of the cases in the following order:

- (a) *Offences punishable with imprisonment for life/death against sitting/former MPs and MLAs.*
- (b) *Serious offences punishable with imprisonment of 5 years or more against sitting/former MPs and MLAs.*
- (c) *Other offences against sitting/former MPs and MLAs.*

**By order.**

(Sanjay Dhar)  
Registrar General

No: 46793-2018 LS

Dated: 11/12/2018

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of his/her Lordship.
3. Registrar Vigilance, High Court of J&K Jammu,
4. Registrar Rules, High Court of J&K, Jammu,
5. Registrar Judicial High Court of J&K Jammu/Srinagar  
..... for information.
6. Principal District & Sessions Judge \_\_\_\_\_ with the request to circulate the Circular amongst all the Judicial Officers posted in his territorial jurisdiction.
7. CPC e-Courts High Court of J&K with the request to upload the Circular on the official website of the High Court.

Registrar General